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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 90/59/NCLT/AHM/2017**

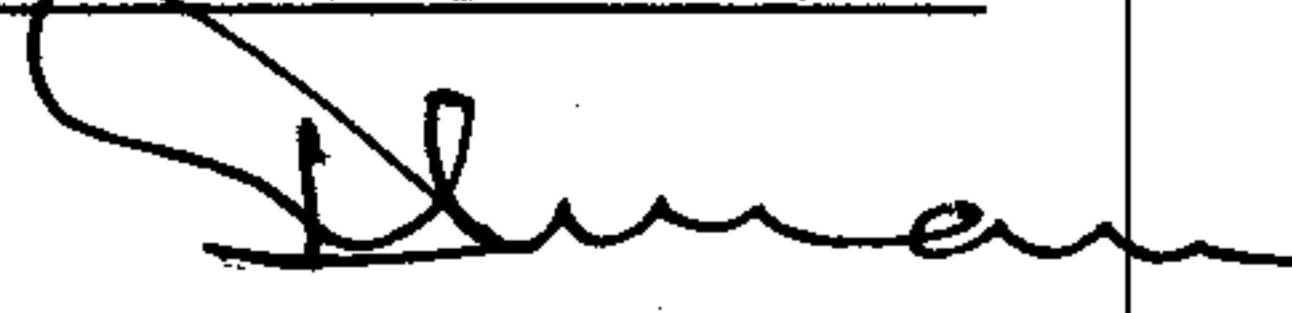
**Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

**Name of the Company:** Pitamber Manglani & Ors.  
V/s.  
Dilip R. Shah & ors.

**Section of the Companies Act:** Section 59 of the Companies Act, 2013

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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1.	Dilip N. Motwani	PCS	Relinquish	
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2.				
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**ORDER**

Learned PCS Mr. Dilip Motwani present for Appellant. None present for Respondent.

Proof of dispatch of copy of application on Respondents filed.

Appellant is directed to serve notice along with copy of this order and copy of appeal on Respondents and shall file proof of service.

Appellant is directed to file the annual return of the Respondent Company for the Financial year 2015-2016 in order to show that shares of the appellant were transferred to the Respondent no. 4 or to any other person.

List the matter on 22.01.2018 for hearing before admission.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.